

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. U.A. 418/89

Decided on: 4.4.1989.

Shri R.N. Chopra

....

Applicant

Vs.

Union of India & Ors.

....

Respondents

CORAM:- Hon'ble Shri B.C. Mathur, Vice Chairman

For the applicant

....

In person.

The applicant has made a representation to the Chief Personnel Officer regarding adverse entries in his Confidential Report on 9.1.1989. He has not received any reply. He has not been communicated any adverse entries. It is, therefore, pre-mature to entertain this application at this stage. The respondents No. 2, viz. Chief Personnel Officer, Northern Railway, Baroda House, New Delhi, is directed to dispose of his representation dated 9.1.89 within a period of three months from the date of receipt of the order. The applicant will be at liberty to come back to the Tribunal if any cause of action remains.

The application is disposed of accordingly.

Dated:- 4-4-89.


(B.C. MATHUR)
VICE CHAIRMAN